

In the Central Administrative Tribunal
Calcutta Bench

OA No.1216/96

13-6-03

Present : Hon'ble Mr.S.Biswas, Member(A)
Hon'ble Smt .Shyama Dogra, Member(J)

Dipak Kr.Roy

-Vs-

E. Rly

For the applicant : Mr. Anil Kr.Banerjee
For the respondents :Mr.P.K.Arora

ORDER

Smt . Shyama Dogra, Member(J) :

During the course of arguments, it is submitted by the learned counsel for the applicant that the applicant has been repromoted to the post of OS Grade I by the Office Order dated 3-2-97 and he has joined as such on 6-3-97. He has shown us a copy of the promotion order, as well as his joining report and the same is to be kept on record. However, it is submitted that consequential benefit, particularly, the difference of pay in such Gr.I post has not been paid to the applicant.

2. After hearing the learned counsel for the parties it is found that the relief as claimed for by the applicant for quashing of reversion order has already been given. So, with regard to difference of pay, the applicant is directed to make a representation to the respondents within a period of 1 month from today and the concerned Respondent No.4 is directed to decide his representation within 2 months thereafter in accordance with law and if he is found to be entitled of difference of pay, the same should be paid to him within a month of taking decision.

3. In terms of these observations and directions, the OA is disposed of. No costs.


(Smt .Shyama Dogra) 13/6/03
Member(J)


(S. Biswas)
Member(A)